

Central Administrative Tribunal
Principal Bench, New Delhi.

OA-295/94

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New Delhi this the 3rd Day of October, 1994.

Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman(J)
Hon'ble Mr. B.N. Dhoundiyal, Member(A)

Shri Mahesh Chand Gola,
S/o Shri Swaraj Singh,
R/o Ward No.3, Sector No.4,
Krishna Nagar,
New Delhi.

Applicant

(through Ms. Bharti Sharma, advocate)

versus

1. Union of India,
through its Secretary,
Ministry of Defence,
South Block,
New Delhi.
2. Controller,
General Defence Accounts
West Block-V,
R.K. Puram,
New Delhi.
3. Jt. Controller of Defence
Accounts (Funds),
Meerut Cantt.
4. Controller of Defence Accounts,
(Central Command),
Meerut Cantt.
5. Accounts Officer,
Administration,
Controller of Defence Accounts,
(Central Command), Meerut. Respondents

(through Sh. P.H. Ramchandani, Sr. Counsel)

ORDER(ORAL)
delivered by Hon'ble Mr. Justice S.K. Dhaon, V.C.(J)

The applicant's own case is that his services were terminated w.e.f. August, 1992. The principal prayer is that the order of termination may be quashed.

2. This O.A. has been presented in this Tribunal on 25.01.1994. It is accompanied by an application, seeking condonation of delay. We have examined the contents of the same and we are not satisfied

with the explanation offered. Accordingly it is
dismissed as barred by limitation.

B.N. Dholiwal
(B.N. DHOUNDIYAL)
MEMBER(A)

/sds/

S.K. Dhaon
(S.K. DHAON)
VICE-CHAIRMAN(J)